

ITEM NO.23

Court 8 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 52/2022

RAJENDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(FOR ADMISSION and IA No.20046/2022-GRANT OF BAIL )

Date : 25-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Rishi Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the petitioner.

None has entered appearance on behalf of the respondent-State,  
despite service of notice.

Taking into consideration the fact that the petitioners have  
already undergone custody for a period of about 14 years and the  
bail applications filed by them had been pending in the High Court  
for years, we direct that the petitioners be enlarged on bail on  
such terms and conditions as the Trial Court may deem appropriate  
to impose upon them.

The writ petition is, accordingly, disposed of.

Pending applications, if any, stand disposed of accordingly

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(MATHEW ABRAHAM)  
COURT MASTER (NSH)